

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.168 of 2014 & IA No.280 of 2014**

**AND**

**Appeal No.214 of 2014 & IA No.334 of 2014**

**Dated : 25<sup>th</sup> Aug , 2015**

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I J Kapoor, Technical Member**

**Appeal No.168 of 2014 & IA No.280 of 2014**

**In the matter of:**

**M/s. PTC India Ltd.,**

**.... Appellant(s)**

**Versus**

**Uttarakhand Electricity Regulatory Commission & Ors**

**.... Respondent(s)**

Counsel for the Appellant (s)

:Mr. Amit Kapur,  
Mr. Apoorva Mishra  
Mr. Vishrov Mukherjee

Counsel for the Respondent (s)

:Mr. Buddy A Ranganadhan  
Mr. Raghu Vamsy for R-1

Mr. Tarun Johri  
Mr. Ankur Gupta for R-2

Mr. Anand K Ganesan  
Mr. Akshi Seem for R-4

**Appeal No.214 fo 2014 & IA No.334 of 2014**

**In the matter of:**

**M/s. PTC India Ltd.,**

**.... Appellant(s)**

**Versus**

**Punjab Electricity Regulatory Commission & Ors**

**.... Respondent(s)**

Counsel for the Appellant (s)

:Mr. Amit Kapur  
Mr. Apoorva Mishra  
Mr. Vishrov Mukherjee

Counsel for the Respondent (s) :Mr. Sakesh Kumar for R-1  
Mr. Tarun Johri  
Mr. Ankur Gupta for R-2  
Mr. Anand K Ganesan  
Mr. Akshi Seem for R-4

**ORDER**

Learned counsel for Respondent No.1 states that Respondent No.1 does not wish to file any reply as purely question of law is involved. Pleadings are stated to be complete.

List the matter for hearing on **16.09.2015.**

**( I. J Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

TS/HCJ